

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

**Customs Appeal No.70456 of 2024**

(Arising out of Order-in-Appeal No.469-CUS/APPL/LKO/2022 dated 03.08.2022 passed by Commissioner (Appeals) Customs, CGST & Central Excise, Lucknow)

**Shri Abul Monssur Rezaul,**

**.....Appellant**

(S/o Shri Motiur Rahman, M/s Four Brothers Enterprises, Barkhashal, Karimganj, Assam-788713)

*VERSUS*

**Commissioner of Customs (Preventive),  
Lucknow**

**....Respondent**

(5<sup>th</sup> & 11<sup>th</sup> Floor, Kendriya Bhawan, Aliganj, Lucknow-226024)

**APPEARANCE:**

A Letter on Record, for the Appellant

Shri Santosh Kumar, Authorized Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)**

**FINAL ORDER NO.- 70329/2025**

DATE OF HEARING : 28.05.2025

DATE OF DECISION : 28.05.2025

When the matter was called none appeared on behalf of the Appellant however a request letter received through mail dated 28.05.2025 wherein learned Advocate prayed that the Order-in-Original has now been issued in the said case. Therefore this appeal has become infructuous and prays for withdrawal of the same. The appeal filed by the Appellant is dismissed as withdrawn.

(Dictated and pronounced in open court)

**(P. K. CHOUDHARY)  
MEMBER (JUDICIAL)**

LKS